

NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
 BENGALURU BENCH, BENGALURU, HELD ON 14.11.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
 2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 62/16	TP 51/17	For transfer of case to Hon'ble High Court of Karnataka	433 (e)	D.Srinivasa Rao Hyderabad Vs Advanced Micronic Devices Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	SIGNATURE
	REPRESENTATION TO WHOM	

1. PARUL JOG
 FOR CONSCIENTIA *Respondent* 
 LAW ASSOCIATES

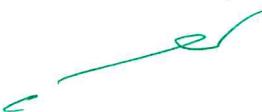
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2. Uday Shankar Associates *Petitioner* 
 Lahuna. B

ORDER

Counsel for Petitioner is present. Counsel for Respondent is also present.
 Memo is filed on behalf of Petitioner seeking permission for withdrawal of the petition on the ground that, the claim involved is very small amount and the petitioner cannot seek for the appointment of IRP. Counsel for Respondent has no objection for withdrawal. Permission is granted. Petition is dismissed as withdrawn with a liberty to initiate separate proceedings if any. Memo is recorded, petition is dismissed as withdrawn vide separate order.


Member (T)


Member (J)